

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.413
CA/22/ND/2021
IN
CP/160/ND/2020

IN THE MATTER OF:

Annay Realtors Private Limited	...	Applicant
Versus		
Dream Towers Pvt Ltd	...	Respondent

Order under Section 241-242

Order delivered on 21.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Adv. Abhimanyu Bhandari, Adv. Roohina Dua and
Adv. Arav Pandit

ORDER

Ld. Counsel for the parties have appeared and stated that the matter is likely to be settled as the matter pertains to brothers inter se.

In the meantime, let the pleadings be completed. Accordingly, the matter be fixed for completion of pleadings and arguments on **17.11.2022**.

-Sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

-Sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)